

Declaration of Assets in the form of real estate or investments as per the Full Court resolution dated 7th May, 1997 and re-iterated on 8th July, 2008.

- A. Name of Judge: Justice Sunil Gaur
- B. Spouse
- C. Name(s) of Dependent Family Members and relationship:
- C.1 Dependant No.1 - daughter
- C.2 Dependant No.2 - daughter

1. Real Estate (immoveable property)

1.1 Real Estate (immoveable property) of the Judge

S.No.	Description	Remarks
1.	DDA Flat (MIG)	Gift deed executed in my favour in terms of family settlement arrived at after demise of my father
2.	Two bed room flat at Ghaziabad	
3.	One room accommodation at Shimla	

1.2 Real Estate (immoveable property) of the Judge's Spouse

S.No.	Description	Remarks
		Nil

1.3 Real Estate (immoveable property) of the Judge's dependant Nos.1 & 2

S.No.	Description	Remarks
		Nil

2. Investments

2.1 Investments of the Judge

2.1.1 Shares

S.No.	Description	Number	Remarks
1.	Tata Iron & Steel Co.Ltd.	21 shares	

2.	Tata Iron & Steel Co.Ltd.	65 shares	
3.	Grasim Industries Ltd.	55 share	
4.	Max India Ltd.	15 shares	

2.1.2 Mutual Funds

S.No.	Description	Number	Remarks
			Nil

2.1.3 Deposits and other Financial Investments.

S.No.	Description	Amount	Remarks
1.	GPF A/c.No.19087	R.12,35,000/- approx	
2.	PPF	Rs.7,23,000/- approx.	
3.	LIC	4 policies (2 of Rs.1,00,000/- & 2 of 1,50,000/-)	
4.	National saving certificates	Rs. 15000/-	
5.	UTI	1000 units (Rs.10 each)	
6.	Tata Iron & Steel Co.Ltd.	5 debentures (Rs.600/- each)	
7.	Tata Iron & Steel Co. Ltd.	15 secured premium notes (Rs.300/- each)	
8.	Grasim Industries Ltd.	25 debentures (Rs.35/- each)	
9.	Grasim Industries Ltd.	10 debentures	
10.	Bank deposit	18,90,000/-	In December, 2009.
11.	Fixed deposit in Bank	15,00,000/-	

2.2 Investments of the Judge's Spouse

2.2.1 Shares

S.No.	Description	Number	Remarks
1.	Reliance Petroleum Ltd.	200 tradeable warrant for allotment of shares	
2.	Reliance Industries Ltd.	50 shares	
3.	Reliance Industries Ltd.	50 shares	
4.	Reliance Petroleum Industries Ltd.	300 shares	
5.	Reliance Polyethylene Industries Ltd.	100 shares	
6.	Reliance Industries Ltd.	100 shares	

7.	Larsen & Turbo Ltd.	50 shares	
8.	Onida Sawak Ltd.	100 share cum debentures	
9.	Tata Elxi (India) Ltd.	200 shares	
10.	Tata Iron & Steel Co. Ltd.	67 shares	
11.	Tata Iron & Steel Co. Ltd.	21 shares	
12.	Reliance Industries Ltd.	100 shares	

2.2.2 Mutual Funds

S.No.	Description	Number	Remarks
			Nil

2.2.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Industrial Finance Corporation of India Ltd.	One Bond of Rs.5000/-	
2.	Reliance Petroleum Industries Ltd.	300 debentures (Rs.5/- each)	
3.	Larsen & Turbro Ltd.	10 debentures (Rs.75/- each)	
4.	Tata Iron & Steel Co. Ltd.	5 debentures (Rs.600 each)	
5.	Tata Iron & Steel Co. Ltd.	17 secured premium notes (Rs.300/- each)	
6.	Bank	Rs.7,00,000/- approx.	

2.3 Investments of the Judge's Dependant No.1

2.3.1 Shares

S.No.	Description	Number	Remarks
1.	Reliance Petroleum Ltd.	1000	

2.3.2 Mutual Funds

S.No.	Description	Number	Remarks
			Nil

2.3.3 Deposits and other Financial Investments

S.No.	Description	Amount	Remarks
1.	Bank	50,000/- approx	
2.	Post Office Saving	Rs.1,50,000/- approx	
3.	LIC Policy	Rs. 1,00,000/-	
4.	UTI Children Gift Fund 1986	Rs.9,000/-	
5.	Krishna Bhagya Jala Nigam Ltd.	Bond of Rs.5000/-	

Investments of the Judge's Dependant No.2

2.4.1 Shares

S.No.	Description	Number	Remarks
1.	Reliance Petroleum Ltd.	1000 shares	

2.4.2 Mutual Funds

S.No.	Description	Number	Remarks
			Nil

2.4.3 Deposits and other Financial Investments.

S.No.	Description	Amount	Remarks
1.	Post Office Saving	Rs.1,50,000/- approx	
2.	LIC Policy	Rs. 1,00,000/-	
3.	Krishna Bhagya Jala Nigam Ltd.	Bond of Rs.5000/-	

3. Other remarks:

Signature of the Judge: _____

Date: 25th January, 2010